

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 2689/97

New Delhi this the 19th day of November, 1997.

Hon'ble Shri S.RAdige, Vice Chairman(A)
Hon'ble Smt Lakshmi Swaminathan, Member(J)

Shri J.LPiple,
S/O late Shri Dev Karan,
9705, Churchway,
Burke VA 22015, USA

Applicant

(By Advocate Shri D.C.Vohra)

vs

Union of India through
The Foreign Secretary,
Govt. of India
Ministry of External Affairs,
South Block, New Delhi-110011

Embassy of India,
Washington D C
through the Head of Chancery
C/O Ministry of External Affairs,
South Block, New Delhi-110011

Respondents

ORDER (ORAL)

(Hon'ble Shri S.R Adige, Vice Chairman(A)

Heard.

2. O.A is disposed of with a direction to the respondents to dispose of Applicant's representation dated 1.10.97 by a detailed, speaking and reasoned order, in accordance with rules and instructions within a period of three months from the date of receipt of a copy of this order.

3. No costs.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member(J)

Adige
(S.R. Adige)
Vice Chairman(A)

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